Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.06/AM-20 dated 20.06.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 09.07.2019 and remaining cases to considered on 13.08.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K.Mohapatra, DDG	DGFT
4.	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No. 06/84 dated 20.06.2019 and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 6/84-ALC3/2019 **MEETING DATE** : 20.06.2019

	Case No.:27/23/80-ALC2/2016	Party Name:PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date: 12.09.2019
1	**Decision :**Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 15.07.2019 to furnish the following : 1. To indicate import content separately in each export product 2. Complete calculation for requirement of raw materials /components for the manufacture of export item, separately indicating wastage of each raw material No reply received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

	Case No.:13/10/85-ALC3/2017	Party Name:MANGLAM ARTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status: APPROVED**
	HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date:1310048805 11.12.2017	

2 **Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared alongwith documents before NC on 30.07.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms as per amendment sheet issued by RA Jaipur on 08.05.2018 for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	COTTON POUF Contents of Cotton Velvet 867 Meters	520.000 Number	2.	34% COTTON, 30% VISCOSE, 24% LINEN, 7% BAMBOO, 5% PA WITDH 140 CM, GSM 514.29	1.02 Sq. Meter/ per piece
2.	WOODEN STOOL UPHOLSTRED Contents of Cotton Velvet 195.48 Meters	135.000 Number	1.	100% COTTON VELVET WITDH 140 CM GSM 459.18	1.94 Sq. Meter/ per piece
3.	WOODEN CHAIR UPHOLSTERED Contents of Cotton Velvet 176.70 Meters	93.000 Number	1.	100% COTTON VELVET WITDH 140 CM GSM 459.18	2.23 Sq. Meter/ per piece

RA concerned may take necessary action subject to compliance of other usual conditions.

3	**Case No.:266/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and observed that firm was asked on 15.07.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

4	**Case No.:267/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the following information : 1. Matrix for requirement of each input per piece item, each export product wise. 2. CAD for each export product separately for each input fabric giving marking length marking width & bundle (Garment pieces) covered under the given CAD. The case stands deferred for re-listing on 12.09.2019.			

5	**Case No.:268/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:0710112871 23.02.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the following information : 1. Matrix for requirement of each input per piece item, each export product wise. 2. CAD for each export product separately for each input fabric giving marking length marking width & bundle (Garment pieces) covered under the given CAD. The case stands deferred for re-listing on 12.09.2019.			

6	**Case No.:272/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00696/AM19/	RLA File :07/24/040/00338/AM18/	Lic.No/Date:0710112903 01.03.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the following information : 1. Matrix for requirement of each input per piece item, each export product wise. 2. CAD for each export product separately for each input fabric giving marking length marking width & bundle (Garment pieces) covered under the given CAD. The case stands deferred for re-listing on 12.09.2019.			

7	**Case No.:269/24/84-**	Party Name:GOKALDAS	Meet No/Date:6/84-	Status: Approved

	ALC3/2018	EXPORTS LTD	ALC3/2019 20.06.2019	
	HQ File :01/84/050/00693/AM19/	RLA File :07/24/040/00346/AM18/	Lic.No/Date:0710112942 09.03.2018	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:271/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	Defer Date: 12.09.2019
8	**Decision:** Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the following information : 1. Matrix for requirement of each input per piece item, each export product wise. 2. CAD for each export product separately for each input fabric giving marking length marking width & bundle (Garment pieces) covered under the given CAD. The case stands deferred for re-listing on 12.09.2019.			

	Case No.:91/24/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
9	HQ File :01/84/050/00515/AM19/	RLA File :34/24/040/00370/AM18/	Lic.No/Date:3410043959 12.03.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked on 15.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 29.08.2019.			

	Case No.:270/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:0710112988 20.03.2018	Defer Date: 12.09.2019
10	**Decision:** Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the following information : 1. Matrix for requirement of each input per piece item, each export product wise. 2. CAD for each export product separately for each input fabric giving marking length marking width & bundle (Garment pieces) covered under the given CAD. The case stands deferred for re-listing on 12.09.2019.			

	Case No.:72/24/84-ALC3/2018	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Close
11	HQ File :01/84/050/00496/AM19/	RLA File :32/24/040/00063/AM18/	Lic.No/Date:3210078437 27.03.2018	
	Decision: Committee considered the case as per agenda and observed that firm was furnished their reply on 16.07.2019 alongwith relevant documents and request to close the case as they paid duty in respect of the			

	imports made under the above authorisation and cancelled the bond by the Customs. NC decided to close the case.

12	**Case No.:73/24/84-ALC3/2018**	Party Name:KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status: APPROVED**
	HQ File :01/84/050/00497/AM19/	RLA File :32/24/040/00058/AM18/	Lic.No/Date:3210078440 03.04.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under : Export item : Woven Fabric Quantity : 142857.000 KG Import Items : Lenzing Viscose Staple Fibre bright Rawwhite Lenzing Micro Modal Edelweiss Technology Brand 1.0 Dtex/34 MM Quantity : 158500.70 KG RA concerned may take necessary action subject to compliance of other usual conditions.			

13	**Case No.:273/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the following information : 1. Matrix for requirement of each input per piece item, each export product wise. 2. CAD for each export product separately for each input fabric giving marking length marking width & bundle (Garment pieces) covered under the given CAD. The case stands deferred for re-listing on 12.09.2019.			

14	**Case No.:74/24/84-ALC3/2018**	Party Name:ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date:5210042587 06.04.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to defer the case for re-listing on 29.08.2019.			

15	**Case No.:76/24/84-ALC3/2018**	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Approved
	HQ File :01/84/050/00500/AM19/	RLA File :04/24/040/00010/AM19/	Lic.No/Date:0410164239 23.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of DPIIT dated 24.06.2019, the following norms are recommended :

EXPORT MADE ITEM NO. 1:- "Cow Leather Belts"

STYLE	QTY (In Nos)
F12026	10,000
F12027	8,000
F12153	1,000
F12189	1,000
F55157	13,000
F55434	5,000
F64824	7,000
F64840	18,000
F64842	8,000
F65185	8,000
F65186	3,000
27099	3,000
TOTAL	85,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	Sq.foot	6551.10
9	REINFORCEMENT MATERIAL of Relevant Thickness (NON WOVEN LINING 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	Yard	1025.70
12	REINFORCEMENT MATERIAL (210 D & 420 D NYLON)	Yard	110.70
13	REINFORCEMENT MATERIAL (1.5MM BONDED LEATHER BOARD CHAMAR CHARME S P+1B)	Sq.meter	5333.20
15	BUCKLE (METAL FITTINGS BUCKLE)	Numbers	Net to Net
25	LEATHER AUXILIARY (POLISHES, EDGE STAIN)	K.G	644.20
26	PRIMER POLISHES DA550 / CA220 / UA400H (PRIMER POLISHES EDGE STAIN)	K.G	580.90
28	SILICA GEL (PACKING MATERIAL)	Numbers	Net to Net
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	Numbers	Net to Net
30	PACKING GIFT BOX NON CORRUGATED (PACKING MATERIAL)	Numbers	Net to Net
31	PACKING INSERT BOX (PACKING MATERIAL)	Numbers	Net to Net

EXPORT MADE ITEM NO. 2:- "COW LEATHER BELTS COMBINATION WITH PVC MATERIALS"

STYLE	QTY (In Nos.)
64077	1,000
64084	1,000
F22540	18,000
TOTAL	20,000

S.No.	Item Description	UOM	Total Qty

2	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP-50/50 TC BLEND PLAIN WEAVE WIDTH-54")	MTR	108
5	OUTER LINING (BELT VERTICLE 12CM LW PVC REPS PEBBLE EMBSS - POLY/CTN NON BRUSH TWILL WIDTH-54")	MTR	1139.4
13	REINFORCEMENT MATERIAL (1.5MM BONDED LEATHER BOARD (CHAMAR CHARME S P+1B)	SQMTR	1287
15	BUCKLE (METAL FITTINGS BUCKLE)	NOS	Net to Net
25	LEATHER AUXILIARY (POLISHES EDGE STAIN)	KGS	162.8
26	PRIMER POLISHES DA550 / CA220 / UA400H (PRIMER POLISHE EDGE STAIN)	KGS	143.6
28	SILICA GEL (PACKING MATERIAL)	NOS	Net to Net
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	Net to Net
30	PACKING GIFT BOX (NON CORRUGATED) (PACKING MATERIAL)	NOS	Net to Net
31	PACKING INSERT BOX (PACKING MATERIAL)	NOS	Net to Net

EXPORT MADE ITEM NO. 3:- "PVC HAND BAGS"

STYLE	QTY (In Nos.)
F54788	15,500
F54774	1,400
F26068	1,700
F37468	1,700
TOTAL	20,300

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	34554.85
3	OUTER LINING(12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL WIDTH-54")	MTR	522.75
4	OUTER LINING12CM PRINTED PVC 1.25MM W/TOP COATING -600D CANVAS WIDTH-54"	MTR	2666.65
7	INNER LINING(ASIAN FAILLE - WR + 1X CLEAR PU COATING / 100% POLY 75D WIDTH-56")	YARD	9904.78
8	WEBBING(40MM & 25MM 100% NEW WEAVE SOLID REFINED POLYESTER WEBBING / 19MM W-13101-01 WEBBING)	MTR	64069

9	REINFORCEMENT MATERIALNON WOVEN LINING of Relevant Thickness(0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	2168.77
10	REINFORCEMENT MATERIALBONDED LEATHER BOARD of Relevant Thickness (0.3MM, 0.4MM, 0.6MM, 0.8MM & 1.5MM)	MTR	617.52
11	REINFORCEMENT MATERIAL(MICRO FIBER SOFT NON WOVEN) (width 56.5 inches)	MTR	203.05
12	REINFORCEMENT MATERIAL(210 D & 420 D NYLON) (width 60 inches)	YARD	1157.62
14	REINFORCEMENT MATERIAL(FELT. SR 09/10 NON ADHESIVE)	SQMTR	147.25
16	METAL FITTING(DOG LEASH / DOG HOOK / METAL ACCESSORIES)	NOS	Net to Net
17	METAL FITTING(D RING / RECTANGULAR CONNECTOR / ZIPPER PULL / METAL SLIDER / METAL FITTING)	NOS	Net to Net
18	METAL FITTING(BALL CHAIN / D RING / METAL FITTING)	NOS	Net to Net
20	ZIP FASTENER(ZIP FASTENER (ANTIQUE SILVER ZIP / NICKLE ZIP / NYLON ZIP) (width 12 mm, 14mm & 16 mm)	MTR	7628
21	SLIDERSLIDER	NOS	Net to Net
22	STOPPER (STOPPER)	NOS	Net to Net
23	STOPPER (STOPPER)	SET	Net to Net
24	SNAP BUTTON (SNAP BUTTON MAGNETIC SNAP BUTTON METAL FITTING)	SET	Net to Net
25	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	KGS	96.38
26	PRIMER / POLISHES DA550 / CA220 / UA400H (PRIMER POLISHES EDGE STAIN)	KGS	166.98
27	WATER BASED ADHESIVE (WATER BASED ADHESIVE P-560)	KGS	108.68
28	SILICA GEL (PACKING MATERIALS)	NOS	Net to Net
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	Net to Net

EXPORT MADE ITEM NO. 4:- "PVC SATCHEL BAGS"

STYLE	QTY (In Nos.)
F31295	2,500
F31557	5,200
F36813	2,000
TOTAL	9,700

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	17,889.75

3	OUTER LINING (12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL WIDTH-54")	MTR	783.35
6	OUTER LINING (45.7 CM WILD CAMO ORIGINAL PEBBLE PVC - 600D CANVAS WIDTH-54")	MTR	1,396.72
7	INNER LINING (ASIAN FAILLE - WR + 1X CLEAR PU COATING / 100% POLY 75D WIDTH-56")	YARD	8,776.40
8	WEBBING (40MM & 25MM 100% NEW WEAVE SOLID REFINED POLYESTER WEBBING / 19MM W-13101-01 WEBBING)	MTR	11,543
9	REINFORCEMENT MATERIAL of Relevant Thickness (NON WOVEN LINING (0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM) (width 59.5 inches)	YARD	3,962.78
10	REINFORCEMENT MATERIAL of Relevant Thickness (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM & 1.5MM) (width 59 inches)	MTR	286.94
12	REINFORCEMENT MATERIAL (210 D & 420 D NYLON	YARD	1,625
16	METAL FITTING (DOG LEASH / DOG HOOK / METAL ACCESSORIES)	NOS	Net to Net
17	METAL FITTING (D RING / RECTANGULAR CONNECTOR / ZIPPER PULL / METAL SLIDER / METAL FITTING)	NOS	Net to Net
18	METAL FITTING (BALL CHAIN / D RING / METAL FITTING)	NOS	Net to Net
19	ZIP FASTENER (ZIP FASTENER - CUT ZIP (VISLON ZIPPER)	NOS	Net to Net
20	ZIP FASTENER (ZIP FASTENER (ANTIQUE SILVER ZIP / NICKLE ZIP / NYLON ZIP)	MTR	3,848
21	SLIDER (SLIDER)	NOS	Net to Net
24	SNAP BUTTON (SNAP BUTTON MAGNETIC SNAP BUTTONMETAL FITTING)	SET	Net to Net
25	LEATHER AUXILIARY (POLISHES , EDGE STAIN)	KGS	38.92
26	PRIMER / POLISHES (DA550 / CA220 / UA400H) (PRIMER POLISHES EDGE STAIN)	KGS	95.03
27	WATER BASED ADHESIVE (WATER BASED ADHESIVE P-560)	KGS	206.48
28	SILICA GEL (PACKING MATERIAL)	NOS	Net to Net
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:78/24/84-ALC3/2018	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
HQ File :01/84/050/00502/AM19/	RLA File :07/24/040/00012/AM19/	Lic.No/Date:0710113173 24.04.2018	Defer Date: 12.09.2019

16 **Decision :**Committee considered the case as per agenda and observed that the firm was asked on 16.07.2019 to furnish the following information:

1. The requirement of yarn is given in KG, the weight of final garment is required
2. CAD, Sketch and Measurement Chart.
3. Complete two sets of application for fixation of adhoc norms.

Reply is not received from the firm so far. NC decided to send the final reminder.
The case stands deferred for re-listing on 29.08.2019.

17	**Case No.:79/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00503/AM19/	RLA File :07/24/040/00013/AM19/	Lic.No/Date:0710113211 01.05.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 16.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the reminder. The case stands deferred for re-listing on 12.09.2019.			

18	**Case No.:80/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00504/AM19/	RLA File :07/24/040/00036/AM19/	Lic.No/Date:0710113294 16.05.2018	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

19	**Case No.:81/24/84-ALC3/2018**	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00505/AM19/	RLA File :05/24/040/00120/AM19/	Lic.No/Date:0510406668 29.05.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked on 16.07.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

20	**Case No.:82/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 05.06.2019 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to the applicant may be given the CAD for both the inputs. The case stands deferred for re-listing on 12.09.2019.			

21	**Case No.:83/24/84-ALC3/2018**	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Close
	HQ File :01/84/050/00507/AM19/	RLA File :08/24/040/00036/AM19/	Lic.No/Date:0810142746 06.06.2018	
	Decision: Committee considered the case as per agenda and observed that the firm was furnished their reply on 20.07.2019 and stated that the above said Authorisation was obtained under para 4.12 of HBP (on repeat basis). Committee decided to close the case.			

22	**Case No.:86/24/84-ALC3/2018**	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410044214	Defer Date:

:01/84/050/00510/AM19/	:34/24/040/00029/AM18/	07.06.2018	12.09.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 16.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the reminder.
The case stands deferred for re-listing on 12.09.2019.

23	**Case No.:122/24/84-ALC3/2018**	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00546/AM19/	RLA File :03/95/040/00284/AM19/	Lic.No/Date:0310821904 26.06.2018	Defer Date: 12.09.2019

Decision : Committee considered the case as per agenda and noted that the firm was asked on 16.07.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the reminder.
The case stands deferred for re-listing on 12.09.2019.

24	**Case No.:89/24/84-ALC3/2018**	Party Name:PRAFFUL OVERSEAS PVT. LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: APPROVED
	HQ File :01/84/050/00513/AM19/	RLA File :52/24/040/00028/AM19/	Lic.No/Date:5210042688 05.07.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon Filament Yarn (HS Codes 54023100 & 54023200)	85000 KG	Nylon Chips (HS code 29081090)	88400 Kg
			Spin Finish Oil (HS Code 34031100)	850 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

25	**Case No.:90/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00514/AM19/	RLA File :07/24/040/00089/AM19/	Lic.No/Date:0710113550 09.07.2018	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

26	**Case No.:93/24/84-ALC3/2018**	Party Name:ARVIND LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00517/AM19/	RLA File :08/24/040/00070/AM19/	Lic.No/Date:0810143105 25.07.2018	Defer Date: 12.09.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to ask the firm to furnish the following:

1. Content of input in the export product alongwith the wastage asked for each input
2. Complete two sets of application for fixation of adhoc norms

The case stands deferred for re-listing on 12.09.2019.

27	**Case No.:94/24/84-ALC3/2018**	Party Name:S.K. EXPORTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00518/AM19/	RLA File :06/24/040/00019/AM19/	Lic.No/Date:0610038933 31.07.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the reminder. The case stands deferred for re-listing on 12.09.2019.			

28	**Case No.:95/24/84-ALC3/2018**	Party Name:SCANPACK GLOBAL	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00519/AM19/	RLA File :56/21/040/00059/AM19/	Lic.No/Date:5610005457 03.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 16.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the reminder. The case stands deferred for re-listing on 12.09.2019.			

29	**Case No.:96/24/84-ALC3/2018**	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00520/AM19/	RLA File :06/24/040/00022/AM19/	Lic.No/Date:0610038938 06.08.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the following : 1. Total weight of inputs as well as export product separately 2. Norms to be fulfilled on basis of quantity of weight 3. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the reminder. The case stands deferred for re-listing on 12.09.2019.			

30	**Case No.:97/24/84-ALC3/2018**	Party Name:G.R.CORPORATION	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00521/AM19/	RLA File :06/24/040/00025/AM19/	Lic.No/Date:0610038944 10.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to ask the firm to furnish the following : 1. Applicant may clarify when weight of input and content of that input is same in both the export product. How 2% waste is 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

31	**Case No.:98/24/84-ALC3/2018**	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: APPROVED
	HQ File :01/84/050/00522/AM19/	RLA File :52/24/040/00040/AM19/	Lic.No/Date:5210042731 14.08.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Draw Texturised Yarn / Air Texturised Yarn of Nylon (300 Denier & below)	140.000 MT	1.	Nylon 6 Chips	154.28 MT
			2.	Spin Finish Oil	1.4 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

32	**Case No.:99/24/84-ALC3/2018**	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM19/	Lic.No/Date:5610005461 17.08.2018	Defer Date: 12.09.2019

Decision : Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the following :

1. Manufacturing process, indicating stage-wise wastage with Sketch of the export product.
2. Complete two sets of application for fixation of adhoc norms. Reply has been received. Committee decided to send the same to DPIIT for their comments.

The case stands deferred for re-listing on 12.09.2019.

33	**Case No.:100/24/84-ALC3/2018**	Party Name:COTTON WORLD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00524/AM19/	RLA File :07/24/040/00134/AM19/	Lic.No/Date:0710113749 23.08.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

34	**Case No.:103/24/84-ALC3/2018**	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Approved
	HQ File :01/84/050/00527/AM19/	RLA File :52/24/040/00041/AM19/	Lic.No/Date:5210042738 23.08.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Draw Texturised Yarn / Air Texturised Yarn of Nylon (300 Denier & below)	151.000 MT	1.	Nylon 6 Chips	166.40 MT
			2.	Spin Finish Oil	1510 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

35	**Case No.:104/24/84-ALC3/2018**	Party Name:ARVIND LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00528/AM19/	RLA File :08/24/040/00039/AM19/	Lic.No/Date:0810143340 28.08.2018	Defer Date: 12.09.2019

	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the content of input in the export product and percentage wastage of each input claimed. The case stands deferred for re-listing on 12.09.2019.

36	**Case No.:163/24/84-ALC3/2018**	Party Name:ARVIND LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00587/AM19/	RLA File :08/24/040/00032/AM19/	Lic.No/Date:0810143350 28.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the content of input in the export product and percentage wastage of each input claimed. The case stands deferred for re-listing on 12.09.2019.			

37	**Case No.:4/17/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

38	**Case No.:105/24/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00529/AM19/	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

39	**Case No.:106/24/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00530/AM19/	RLA File :34/24/040/00137/AM19/	Lic.No/Date:3410044461 30.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

40	**Case No.:6/17/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00299/AM19/	RLA File :34/24/040/00166/AM19/	Lic.No/Date:3410044467 31.08.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

41	**Case No.:5/17/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00298/AM19/	RLA File :34/24/040/00174/AM19/	Lic.No/Date:3410044471 04.09.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

42	**Case No.:108/24/84-ALC3/2018**	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00532/AM19/	RLA File :06/24/040/00030/AM19/	Lic.No/Date:0610038968 06.09.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the CAD, Sketch and Measurement Chart alongwith complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to ask the firm to furnish the CAD and Image and Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

43	**Case No.:110/24/84-ALC3/2018**	Party Name:SP EXIMS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00534/AM19/	RLA File :07/24/040/00149/AM19/	Lic.No/Date:0710113858 18.09.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the following : 1. Break up of each export product i.e. silk fabric madeups scarp, garment in kgs and 2. Input in kgs required for each type of export product. 3. Compete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm and furnish in addition to the following also: 4. Clarify the weight of fabric madeups, scarp, garment and type of garments separately as wastage for each type of product is different. The case stands deferred for re-listing on 12.09.2019.			

44	**Case No.:111/24/84-ALC3/2018**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00535/AM19/	RLA File :07/24/040/00160/AM19/	Lic.No/Date:0710113859 18.09.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

45	**Case No.:112/24/84-ALC3/2018**	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00536/AM19/	RLA File :07/24/040/00064/AM19/	Lic.No/Date:0710113864 18.09.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through			

the details submitted in this case and decided to ask the firm to furnish the following :

1. Manufacturing process.
2. Stagewise wastage working out the same on weight basis.

The case stands deferred for re-listing on 12.09.2019.

	Case No.:113/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: APPROVED
46	HQ File :01/84/050/00537/AM19/	RLA File :08/24/040/00205/AM19/	Lic.No/Date:0810143500 20.09.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/21/84-ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:APPROVED**
	HQ File :01/84/050/00380/AM19/	RLA File :03/95/040/00584/AM19/	Lic.No/Date:0310823933 24.09.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of DPIIT dated 12.06.2019, the following norms are recommended :

1. Export item: "Non –Woven Fabrics –Matrix Fabrics Products weighing not more than 25 GM/square .Mtr. Net content is Polypropylene 0.800 Kgs per Kg. Plastic Nettings 0.170 Kgs/kg Master batch 0.020/ per Kgs., Additives 0.010 kg/kg.

Quantity: 24,000 Kgs.

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Polypropylene Granules	1.10 Kg/Kg content in export product
2.	Plastic Netting in Rolls	1.05 Kg/Kg content in export product
3.	Master batch	480 kg
4.	Relevant additives	240 kg

47 Export item No. 2:- Non –Woven Fabrics –Matrix Fabrics Products weighing 25 GM. To 75 GM /square.mtr. Net content is Polypropylene 0.800 Kgs per Kg. Plastic Nettings 0.170 Kgs/kg Master batch 0.020/per KGS., Additives 0.010 kg/kg.

Quantity: - 6,00,000 Kgs.

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Polypropylene Granules	1.10 Kg/Kg content in export product
2.	Plastic Netting in Rolls	1.05 Kg/Kg content in export product
3.	Master batch	12000 kg
4.	Relevant additives	6000 kg

Export item No. 3:- Non –Woven Fabrics –Matrix Fabrics Products weighing 71 GM. To 150 GM /square.mtr. Net content is Polypropylene 0.800 Kgs per Kg. Plastic Nettings 0.170 Kgs/kg Master batch 0.020/per KGS., Additives 0.010 kg/kg.

Quantity :-

Import items

Sl. No.	Item Description	Quantity recommended
1.	Polypropylene Granules	1.10 Kg/Kg content in export product
2.	Plastic Netting in Rolls	1.05 Kg/Kg content in export product
3.	Master batch	11,520 kg
4.	Relevant additives	5,760 kg

RA concerned may take necessary action subject to compliance of other usual conditions.

48	**Case No.:114/24/84-ALC3/2018**	Party Name:BHARAT EXPORTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00538/AM19/	RLA File :06/24/040/00032/AM19/	Lic.No/Date:0610038986 25.09.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 17.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

49	**Case No.:2/17/84-ALC3/2018**	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

50	**Case No.:3/17/84-ALC3/2018**	Party Name:WELCOME FOOTWEARS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/AM19/	Lic.No/Date:0510407976 04.10.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to submit following information as per written comments of DPIIT dated 09.07.2019: 1. Weight of export product in kg terms clearly indicating separately weight of polyurethane system for foot wear (polyol Exter) & Polyurethane system for foot wear (urecome). 2. Complete calculation for the requirement of input (both import & indigenous) giving wastage separately for each item. 3. Past production of the export product vis-à-vis consumption of inputs for the last three years duly certified by Chartered Accountant. The case stands deferred for re-listing on 12.09.2019.			

51	**Case No.:123/24/84-ALC3/2018**	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00547/AM19/	RLA File :06/24/040/00036/AM19/	Lic.No/Date:0610038997 09.10.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the following : 1. Total weight of inputs as well as export product separately 2. Norms to be fulfilled on basis of quantity of weight 3. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

52	**Case No.:124/24/84-ALC3/2018**	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:APPROVED**
	HQ File :01/84/050/00548/AM19/	RLA File :52/24/040/00055/AM19/	Lic.No/Date:5210042794 09.10.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through			

	the details submitted in this case and decided to ratify the above said advance authorization issued in this case as under : Export item : Nylon DOP Dyed Black Crimp (Denier 10 to 100) Quantity : 17800.000 KG Import item : Nylon 6 POY Yarn Dope Dyed Black on Cheese AA Grade (Denier 10 to 100) Quantity : 18156 KG RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:5/18/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date: 12.09.2019
53	**Decision :** Committee considered the case as per agenda alongwith other relevant papers and observed that DPIIT asked the firm on 09.07.2019 to furnish the following information and under intimation to this office: 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input. 2. Justification for higher wastage of input, if any. Committee decided to wait for their comments. The case stands deferred for re-listing on 12.09.2019.			

	Case No.:127/24/84-ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00551/AM19/	RLA File :06/24/040/00039/AM19/	Lic.No/Date:0610039010 23.10.2018	Defer Date: 12.09.2019
54	**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to ask the firm to furnish the following : 1. Applicant may mention weight of input and export product. 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

	Case No.:129/24/84-ALC3/2018	Party Name:H. R. FAB	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:APPROVED**
55	HQ File :01/84/050/00553/AM19/	RLA File :52/24/040/00062/AM19/	Lic.No/Date:5210042822 26.10.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

56	**Case No.:11/21/84-ALC3/2018**	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status: Approved**
	HQ File :01/84/050/00381/AM19/	RLA File :03/95/040/00731/AM19/	Lic.No/Date:0310824830 31.10.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of DPIIT dated 12.06.2019, the following norms are recommended :

Export item No. 1:- Non-Woven Fabrics-Matrix Fabrics Products weighing not more than 25 GM. /square.mtr. Net content is Polypropylene 0.800 Kgs per Kg. Plastic Nettings 0.170 Kgs/kg Master batch 0.020/per KGS. , Additives 0.010 kg/kg.

Quantity: - 24,000 Kgs.

Import items:-

S. No.	Item description	Quantity recommended
1.	Polypropylene Granules	1.10 Kg/Kg content in export product
2.	Plastic Nettings in Rolls	1.05 Kg/Kg content in export product
3.	Master batch	480 kg
4.	Relevant additives	240 kg

Export item No. 2:- Non-Woven Fabrics-Matrix Fabrics Products weighing 25 GM. to 75 GM /square.mtr. Net content is Polypropylene 0.800 Kgs per Kg. Plastic Nettings 0.170 Kgs/kg Master batch 0.020/per KGS., Additives 0.010 kg/kg.

Quantity:- 6,00,000 Kgs.

Import items

S. No.	Item description	Quantity recommended
1.	Polypropylene Granules	1.10 Kg/Kg content in export product
2.	Plastic Nettings in Rolls	1.05 Kg/Kg content in export product
3.	Master batch	12000 kg
4.	Relevant additives	6000 kg

Export item No. 3:- Non-Woven Fabrics-Matrix Fabrics Products weighing 71 GM. to 150 GM /square.mtr. Net content is Polypropylene 0.800 Kgs per Kg. Plastic Nettings 0.170 Kgs/kg Master batch 0.020/per KGS. , Additives 0.010 kg/kg.

Quantity:- 576000 Kgs.

Import items

S. No.	Item description	Quantity recommended
1.	Polypropylene Granules	1.10 Kg/Kg content in export product
2.	Plastic Nettings in Rolls	1.05 Kg/Kg content in export product
3.	Master batch	11,520 kg
4.	Relevant additives	5,760 kg

RA concerned may take necessary action subject to compliance of other usual conditions.

57	**Case No.:130/24/84-ALC3/2018**	Party Name:HRITIK EXIM	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00554/AM19/	RLA File :26/24/040/00011/AM19/	Lic.No/Date:2610012858 31.10.2018	Defer Date: 12.09.2019

Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the following information:

1. Manufacturing process for each export and stage wise wastage for human hair.

2. Justification for requirement of other inputs and the quantities
3. Ask RA Visakhapatnam to check whether the said licence is concerned to RA, Secunderabad.

Reply is not received so far. Committee decided send the reminder.
The case stands deferred for re-listing on 12.09.2019.

58	**Case No.:131/24/84-ALC3/2018**	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00555/AM19/	RLA File :06/24/040/00040/AM19/	Lic.No/Date:0610039022 31.10.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

59	**Case No.:1/21/84-ALC3/2018**	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00371/AM19/	RLA File :05/23/040/00348/AM19/	Lic.No/Date:0510408375 12.11.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

60	**Case No.:133/24/84-ALC3/2018**	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00557/AM19/	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149 19.11.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and the case is pertains to DPIIT. Committee decided to send the application to them for comments. The case stands deferred for re-listing on 12.09.2019.			

61	**Case No.:135/24/84-ALC3/2018**	Party Name:G.R.CORPORATION	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00559/AM19/	RLA File :06/24/040/00044/AM19/	Lic.No/Date:0610039031 20.11.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

62	**Case No.:139/24/84-ALC3/2018**	Party Name:BHARAT EXPORTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19/	Lic.No/Date:0610039042 29.11.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm.			

	The case stands deferred for re-listing on 12.09.2019.

63	**Case No.:8/20/84-ALC3/2018**	Party Name:KTEX NONWOVENS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00370/AM19/	RLA File :24/24/040/00038/AM19/	Lic.No/Date:2410042585 30.11.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that DPIIT asked the firm on 06.06.2019 to furnish the following information and under intimation to this office: 1. Complete calculation for requirement of raw materials for manufacture of export product, indicating separately the wastage of each raw material. 2. Generic name of "Chemical for antistatic property in non woven". 3. Production of export product vis-a-vis consumption of all the raw materials both imported and indigenous for the last three years duly certified by chartered accountant. Committee decided to wait for their comments. The case stands deferred for re-listing on 12.09.2019.			

64	**Case No.:145/24/84-ALC3/2018**	Party Name:SOLIFLEX PACKAGING PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00569/AM19/	RLA File :07/24/040/00210/AM19/	Lic.No/Date:0710114201 30.11.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and the case is pertains to DPIIT. Committee decided to send the application to them for comments. The case stands deferred for re-listing on 12.09.2019.			

65	**Case No.:147/24/84-ALC3/2018**	Party Name:UNITED DRY GOODS (P) LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00571/AM19/	RLA File :07/24/040/00201/AM19/	Lic.No/Date:0710114214 30.11.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the final reminder. The case stands deferred for re-listing on 12.09.2019.			

66	**Case No.:151/24/84-ALC3/2018**	Party Name:NATROYAL INDUSTRIES PVT. LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00575/AM19/	RLA File :34/24/040/00283/AM19/	Lic.No/Date:3410044731 04.12.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the following information: 1. To indicate weight of export in kgs, indicating import coated of PVC in the export product 2. Complete calculation of requirement of imported and indigenous raw material for manufacturing export product. 3. Complete two sets of application for fixation of adhoc norms. Reply has been received on 18.06.2019. Committee decided to send the reply to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

67	**Case No.:4/21/84-ALC3/2018**	Party Name:GUPTA HAIR PRODUCTS (P) LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status: Reject**

	HQ File :01/84/050/00374/AM19/	RLA File :04/24/040/00170/AM19/	Lic.No/Date:0410164951 06.12.2018	
	Decision: Committee considered the case as per agenda and relevant papers and observed that firm's reply has been received on 20.07.2019. After detailed deliberation, Committee decided to reject the case as the firm has not given the stage-wise requirement of cleaning liquid. RA concerned may take necessary action subject to compliance of other usual conditions.			

68	**Case No.:152/24/84-ALC3/2018**	Party Name:RIMA EXPORTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00576/AM19/	RLA File :06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

69	**Case No.:3/21/84-ALC3/2018**	Party Name:J C S IMPEX PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: APPROVED
	HQ File :01/84/050/00373/AM19/	RLA File :02/24/040/00128/AM19/	Lic.No/Date:0210208840 11.12.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant is exporting the product of very large variation in GSM and also importing Silk fabric of large variation in GSM, so whatever quantity of input fabric is imported, the same may be allowed with 2% wastage on the weight of the export product. The applicant has not given weight of the input fabric and the export product. NC decided to allow 2% wastage on input fabric on the weight of respective export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

70	**Case No.:153/24/84-ALC3/2018**	Party Name:MAGNUM FOOTWEAR PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00577/AM19/	RLA File :06/24/040/00052/AM19/	Lic.No/Date:0610039060 13.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 22.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 12.09.2019.			

71	**Case No.:154/24/84-ALC3/2018**	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00578/AM19/	RLA File :03/95/040/00949/AM19/	Lic.No/Date:0310825671 14.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 22.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the final reminder. The case stands deferred for re-listing on 20.06.2019.			

72	**Case No.:155/24/84-ALC3/2018**	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred

		LTD.		
	HQ File :01/84/050/00579/AM19/	RLA File :03/95/040/00950/AM19/	Lic.No/Date:0310825672 14.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 22.07.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send the final reminder. The case stands deferred for re-listing on 12.09.2019.			

73	**Case No.:6/23/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00422/AM19/	RLA File :34/24/040/00282/AM19/	Lic.No/Date:3410044764 17.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

74	**Case No.:7/23/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00423/AM19/	RLA File :34/24/040/00278/AM19/	Lic.No/Date:3410044763 17.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

75	**Case No.:2/23/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00418/AM19/	RLA File :34/24/040/00281/AM19/	Lic.No/Date:3410044769 18.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

76	**Case No.:5/23/84-ALC3/2018**	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00421/AM19/	RLA File :34/24/040/00280/AM19/	Lic.No/Date:3410044767 18.12.2018	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

77	**Case No.:156/24/84-ALC3/2018**	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: APPROVED
	HQ File :01/84/050/00580/AM19/	RLA File :05/23/040/00406/AM19/	Lic.No/Date:0510408977 18.12.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representatives had appeared before NC on 13.08.2019 and explained their case. After detailed			

	deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

78	**Case No.:157/24/84-ALC3/2018**	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00581/AM19/	RLA File :07/24/040/00232/AM19/	Lic.No/Date:0710114300 19.12.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

79	**Case No.:18/21/84-ALC3/2018**	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00388/AM19/	RLA File :05/24/040/00528/AM19/	Lic.No/Date:0510409017 20.12.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

80	**Case No.:158/24/84-ALC3/2018**	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00582/AM19/	RLA File :08/24/040/00307/AM19/	Lic.No/Date:0810144115 20.12.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 22.07.2019 to furnish the following: 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licences may be submitted 2. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to send the final reminder. The case stands deferred for re-listing on 12.09.2019.			

81	**Case No.:159/24/84-ALC3/2018**	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00583/AM19/	RLA File :08/24/040/00308/AM19/	Lic.No/Date:0810144116 20.12.2018	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda and noted that the firm was asked on 22.07.2019 to furnish the following: 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licences may be submitted 2. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to send the final reminder. The case stands deferred for re-listing on 12.09.2019.			

82	**Case No.:160/24/84-ALC3/2018**	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File	RLA File	Lic.No/Date:0710114306	

	:01/84/050/00584/AM19/	:07/24/040/00230/AM19/	20.12.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:162/24/84-ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
83	HQ File :01/84/050/00586/AM19/	RLA File :52/24/040/00073/AM19/	Lic.No/Date:5210042887 27.12.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:168/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00592/AM19/	RLA File :08/24/040/00269/AM19/	Lic.No/Date:0810144194 01.01.2019	Defer Date: 12.09.2019

84 **Decision :** Committee considered the case as per agenda and noted that the firm was asked on 22.07.2019 to furnish the following:

1. Content of cotton yarn with polyester and polyester textures filament yarn in export product may be given,
2. Justification for higher quantity of vat indigo to given
3. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to send the final reminder.
The case stands deferred for re-listing on 12.09.2019.

	Case No.:169/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
85	HQ File :01/84/050/00593/AM19/	RLA File :08/24/040/00270/AM19/	Lic.No/Date:0810144195 01.01.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 31.07.2019. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/21/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
86	HQ File :01/84/050/00372/AM19/	RLA File :03/94/040/00845/AM19/	Lic.No/Date:0310826087 02.01.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. After detailed deliberation, NC decided to ratify the norms allowed for spandex yarn to the extent 22660 Kgs for the export weight of 2,00,000 Kgs of export product Polyester Texturised Spandex Air Covered Yarn against the above said Advance Authorisation.
RA concerned may take necessary action subject to compliance of other usual conditions

87	**Case No.:3/6/84-ALC3/2019**	Party Name:AAYDEE EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2019	**Status:Approved**

			20.06.2019	
	HQ File :01/84/050/00082/AM20/	RLA File :03/94/040/00109/AM20/	Lic.No/Date:0310829227 23.05.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms allowed 5661Kg on input of the export product against the above said advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.			

88	**Case No.:1/6/84-ALC3/2019**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status: Approved**
	HQ File :01/84/050/00080/AM20/	RLA File :02/24/040/00019/AM20/	Lic.No/Date:0210209189 24.05.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms allowed for input Sl. No. 1 & 2 Fabric as applied and input Sl. No. 3,4 & 5 net to net + 1% on input of the export product against the above said Advance Authorisation. RA concerned may take necessary action subject to compliance of other usual conditions.			

89	**Case No.:2/6/84-ALC3/2019**	Party Name:SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00081/AM20/	RLA File :32/24/040/00012/AM20/	Lic.No/Date:3210078968 24.05.2019	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm furnish the following : 1. Manufacturing process 2. Stage wise wastage may be explain as to when 3. Net content of Cotton yarn in the 4 products is 28000 Kg, 56000 Kg, 70,000 kg and 112000 kg and the weight of the export product which are blended with manmade fibre is also same where the weight of manmade fibre will go. The case stands deferred for re-listing on 12.09.2019.			

90	**Case No.:7/6/84-ALC3/2019**	Party Name:COTTON WORLD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00086/AM20/	RLA File :07/24/040/00044/AM20/	Lic.No/Date:0710114954 24.05.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

91	**Case No.:8/6/84-ALC3/2019**	Party Name:BHARAT SILKS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00087/AM20/	RLA File :07/24/040/00029/AM20/	Lic.No/Date:0710114961 27.05.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask firm to furnish the complete two sets of application. The case stands deferred for re-listing on 12.09.2019.			

92	**Case No.:4/6/84-ALC3/2019**	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00083/AM20/	RLA File :05/24/040/00119/AM20/	Lic.No/Date:0510410758 28.05.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask firm to furnish the complete two sets of application. The case stands deferred for re-listing on 12.09.2019.			

93	**Case No.:5/6/84-ALC3/2019**	Party Name:ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00084/AM20/	RLA File :08/24/040/00075/AM20/	Lic.No/Date:0810145381 28.05.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee decided to send application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.			

94	**Case No.:9/6/84-ALC3/2019**	Party Name:LUNA APPARELS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00088/AM20/	RLA File :02/24/040/00023/AM20/	Lic.No/Date:0210209201 28.05.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the CAD and sample of the product. The case stands deferred for re-listing on 12.09.2019.			

95	**Case No.:6/6/84-ALC3/2019**	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00085/AM20/	RLA File :05/23/040/00093/AM20/	Lic.No/Date:0510410767 29.05.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and observed that range of width and GSM is too wide and decided to applicant may give weight of input and export product. The case stands deferred for re-listing on 12.09.2019.			

96	**Case No.:10/6/84-ALC3/2019**	Party Name:KESH KNITWEAR PVT LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00089/AM20/	RLA File :31/83/040/00031/AM20/	Lic.No/Date:3110067436 31.05.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case observed that applicant may clarify (1) the nature of input whether yarn or otherwise (2) manufacturing process with stage-wise wastage and total wastage claimed for each export product and decided to ask the firm to furnish the above requirement of the Committee. The case stands deferred for re-listing on 12.09.2019.			

97	**Case No.:11/6/84-ALC3/2019**	Party Name:JUMBO BAG LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00090/AM20/	RLA File :04/24/040/00030/AM20/	Lic.No/Date:0410165667 31.05.2019	Defer Date: 12.09.2019

	Decision: Committee considered the case as per agenda alongwith other relevant papers. The case is pertains to DPIIT. Committee decided to send application to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.

98	**Case No.:12/6/84-ALC3/2019**	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00091/AM20/	RLA File :24/24/040/00002/AM20/	Lic.No/Date:2410042770 31.05.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

99	**Case No.:13/6/84-ALC3/2019**	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00092/AM20/	RLA File :05/24/040/00125/AM20/	Lic.No/Date:0510410789 03.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

100	**Case No.:14/6/84-ALC3/2019**	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00093/AM20/	RLA File :04/24/040/00038/AM20/	Lic.No/Date:0410165676 03.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

101	**Case No.:15/6/84-ALC3/2019**	Party Name:EMMBI INDUSTRIES LIMITED.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00094/AM20/	RLA File :03/94/040/00172/AM20/	Lic.No/Date:0310829395 03.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

102	**Case No.:16/6/84-ALC3/2019**	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00095/AM20/	RLA File :05/24/040/00124/AM20/	Lic.No/Date:0510410812 04.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

103	**Case No.:17/6/84-ALC3/2019**	Party Name:TANGERINE	Meet No/Date:6/84-	Status:

		DESIGN PVT. LTD.	ALC3/2019 20.06.2019	Deferred
	HQ File :01/84/050/00096/AM20/	RLA File :05/24/040/00123/AM20/	Lic.No/Date:0510410813 04.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

104	**Case No.:18/6/84-ALC3/2019**	Party Name:HANUMAN KNIT FASHION,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00097/AM20/	RLA File :32/24/040/00016/AM20/	Lic.No/Date:3210078982 04.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

105	**Case No.:19/6/84-ALC3/2019**	Party Name:H. R. FAB	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00098/AM20/	RLA File :52/24/040/00010/AM20/	Lic.No/Date:5210043071 04.06.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

106	**Case No.:20/6/84-ALC3/2019**	Party Name:GOVARDHAN OVERSEAS PVT. LTD.	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00099/AM20/	RLA File :07/24/040/00055/AM20/	Lic.No/Date:0710115009 04.06.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

107	**Case No.:21/6/84-ALC3/2019**	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00100/AM20/	RLA File :56/24/040/00032/AM19/	Lic.No/Date:5610005630 04.06.2019	Defer Date: 12.09.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Manufacturing process 2. Stagewise wastage and total wastage claimed for each input for each export product. The case stands deferred for re-listing on 12.09.2019.			

108	**Case No.:22/6/84-ALC3/2019**	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5610005631	Defer Date:

	:01/84/050/00101/AM20/	:56/24/040/00036/AM19/	04.06.2019	12.09.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following : 1. Manufacturing process 2. Stagewise wastage and total wastage claimed for each input for each export product. The case stands deferred for re-listing on 12.09.2019.			

109	**Case No.:23/6/84-ALC3/2019**	Party Name:VERTERRA VENTURES	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00102/AM20/	RLA File :31/83/040/00030/AM20/	Lic.No/Date:3110067443 07.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

110	**Case No.:24/6/84-ALC3/2019**	Party Name:RADNIK EXPORTS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00103/AM20/	RLA File :05/24/040/00143/AM20/	Lic.No/Date:0510410868 11.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

111	**Case No.:25/6/84-ALC3/2019**	Party Name:CENTURY OVERSEAS	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00104/AM20/	RLA File :05/23/040/00100/AM20/	Lic.No/Date:0510410870 11.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

112	**Case No.:26/6/84-ALC3/2019**	Party Name:CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00105/AM20/	RLA File :02/24/040/00029/AM20/	Lic.No/Date:0210209239 11.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

113	**Case No.:28/6/84-ALC3/2019**	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00107/AM20/	RLA File :07/24/040/00052/AM20/	Lic.No/Date:0710115039 11.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the CAD and Image of the product. The case stands deferred for re-listing on 12.09.2019.			

114	**Case No.:29/6/84-ALC3/2019**	Party Name:COTTON WORLD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00108/AM20/	RLA File :07/24/040/00057/AM20/	Lic.No/Date:0710115042 11.06.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

115	**Case No.:27/6/84-ALC3/2019**	Party Name:MAHARANI OF INDIA	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00106/AM20/	RLA File :05/24/040/00145/AM20/	Lic.No/Date:0510410911 12.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.09.2019.			

116	**Case No.:30/6/84-ALC3/2019**	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2019 20.06.2019	Status: Deferred
	HQ File :01/84/050/00109/AM20/	RLA File :32/24/040/00015/AM20/	Lic.No/Date:3210078991 12.06.2019	Defer Date: 12.09.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the CAD and sample of the product. The case stands deferred for re-listing on 12.09.2019.			

117	**Case No.:31/6/84-ALC3/2019**	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:6/84-ALC3/2019 20.06.2019	**Status:Approved**
	HQ File :01/84/050/00110/AM20/	RLA File :52/21/040/00039/AM20/	Lic.No/Date:5210043074 13.06.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.06/84 AM-20 dated 20.06.2019

118.

Case No. 102	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00109/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance license scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 102323	

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 20.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

119.

Case No. 103	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00110/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Boys Trouser made of 100% Polyester PU Coated Dyed Woven Fabric GSM 150 and 100% Polyester PU Coated Dyed Woven Fabric GSM 224 (Tolerance +/- 10%) Style No. 306987	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 19.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

120.

Case No. 104	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00111/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 102080	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 20.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

121.

Case No. 105	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00112/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Cargo Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 104360	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 21.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

122.

Case No. 106	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00113/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shirt (Half Sleeve) made of 57% Polyester 43% Nylon Yarn Dyed Woven Fabric GSM 84 (Tolerance +/- 10%) Style No. XM0883	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 18.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

123.

Case No. 107	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00114/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Boys Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance +/- 10%) Style No. 122344	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 18.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

124.

Case No. 108	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00115/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Girls Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance +/- 10%) Style No. 122345	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 18.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

125.

Case No. 109	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00116/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 100% Polyester PU Coated Dyed Woven Fabric GSM 150 and 100% Polyester PU Coated Dyed Woven Fabric GSM 224 (Tolerance +/- 10%) Style No. 122572	

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 18.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

126.

Case No. 110	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00117/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Cargo Shorts made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance +/- 10%) Style No. 104201	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

127.

Case No. 111	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00118/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance +/- 10%) Style No. 103337	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

128.

Case No. 112	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00119/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Cargo Shorts made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance +/- 10%) Style No. 104352	

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

129.

Case No. 113	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00120/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Cargo Shorts made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance +/- 10%) Style No. 104197	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

130.

Case No. 114	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00121/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance +/- 10%) Style No. 103159	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

131.

Case No. 115	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00127/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Trouser made of 100% Polyester PU Coated Printed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 110575	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 21.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

132.

Case No. 116	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00122/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Romper of 100% Polyester Printed Woven Fabric GSM 208 (+/- 10%) Along with Indian Lining Style No. 517633-519783	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 18.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

133.

Case No. 117	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00123/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. BABIES DRESS MADE OF 83% POLYESTER 17% METALLIC WOVEN FABRIC, GSM: 110 +/- 10% (IMPORTED) WITH100% POLYESTER MESH KNITTED LINING & 100% POLYESTER WOVEN LINING **(INDIGENOUS) STYLE NO: YG-019** 2. GIRLS DRESS MADE OF 83% POLYESTER 17% METALLIC WOVEN FABRIC, GSM: 110 +/- 10% (IMPORTED) WITH100% POLYESTER MESH KNITTED LINING & 100% POLYESTER WOVEN LINING **(INDIGENOUS) STYLE NO: YG-019** 3. GIRLS DRESS MADE OF 97%POLYESTER 3% ELASTANE KNITTED SEQUINS FABRIC, GSM: 220 +/- 10%, WITH 100% POLYESTER WOVEN LINING **(INDIGENOUS) STYLE NO: OG-52** 4. GIRLS JUMPSUIT MADE OF 100% POLYESTER KNITTED SEQUINS FABRIC, GSM: 385 +/- 10%, WITH 100% POLYESTER KNITTED FABRIC LINING **(INDIGENOUS) STYLE NO: OG-57** 5. GIRLS PLAYSUIT-UPPER PART MADE OF 97% POLYESTER 3% ELASTANE KNITTED FABRIC GSM: 260 +/- 10% AND LOWER PART MADE OF 96% POLYESTER 4% ELASTANE KNITTED FABRIC, GSM: 330 +/- 10% WITH 100% POLYESTER KNITTED FABRIC LINING **(INDIGENOUS) (STYLE NO; OG-66)** 6. Girls Dress made of 84% polyamide 11% Metallized 5% Elasthane knitted Fabric, GSM 140 +/- 10%, **(imported)** with 100% Polyester woven Lining **(indigenous), Style No; Party Dress Sparkle Skater** 7. GIRLS DRESS **UPPER PART** MADE OF 87% POLYESTER 10% METALLIC 3% ELASTANE KNITTED FABRIC, GSM: 280 +/- 10%, **LOWER PART** MADE OF **82%** POLYESTER **18%** METALIC WOVEN FABRIC, GSM: **127** +/- 10%, **(STYLE NO: OGSMG5002)**	
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 21.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

134.

Case No. 118	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00124/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. GIRLS TOP MADE OF 94% POLYESTER 6% ELASTANE KNITTED VELOUR FABRIC, GSM: 260 +/- 10% **(STYLE NO: OGSPF1200)** 2. GIRLS TROUSER MADE OF 94% POLYESTER 6% ELASTANE KNITTED VELOUR FABRIC (NAVY & PINK), GSM: 260 +/- 10% **(STYLE NO: OGSPF1199)** 3. BABIES JACKET SHELL MADE OF 67% COTTON 31% POLYESTER 2% ELASTANE WOVEN VELVET FABRIC, GSM: 280 +/- 10% WITH LINING MADE OF 100% POLYESTER WOVEN FABRIC, GSM: 230 +/- 10% **(STYLE NO: BYGPF1103)** 4. GIRLS DRESS MADE OF 93% POLYESTER 7% ELASTANE CRUSHED VELOUR KNITTED FABRIC, GSM: 290 +/- 10% **(STYLE NO: RED VELOUR DRESS)**
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 21.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

135.

Case No. 119	M/s. Bharat Silks (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00125/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Girls Frock With Bloomer made of 100% Silk Woven Fabric GSM 83 +/- 10% (Net Content: 146.27 Kgs) with Lining Style No. 100033377 2. Girls Frock With Bloomer made of 100% Silk Woven Fabric GSM 83 +/- 10% (Net Content: 437.81 Kgs) with Lining Style No. 100033378	
Decision: M/s. Bharat Silks vide their letter dated 19.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the following information : 1. The CAD looks proper placement of components 2. As a result efficiency is very low 3. Improper placement of components clearly shows higher wastage of fabric which may be reduced with proper placement. 4. Applicant to judiciously work out revised use of imported fabric which is high cost Item. The case stands deferred for re-listing on 30.07.2019.	

136.

Case No. 120	M/s. Afflatus International (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00126/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jumpsuit made of 100% Cotton Corduroy Dyed Woven Fabric GSM 160 (+/- 10%) Style No. 136148215/136148709	
Decision: M/s. Afflatus International vide their letter dated 24.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

137.

Case No. 121	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00128/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Girls Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance +/- 10%) Style No. 122345	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

138.

Case No. 122	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00129/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Girls Dress made of 64% Polyester 34% Viscose 1% Elastane 1% Metallised Fiber Woven Yarn Dyed Fabric GSM 225 (Tolerance +/- 10%) Style No. 003-98569-2	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 26.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

139.

Case No. 123	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00130/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 and 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 (Tolerance +/- 10%) Style No. 123693	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

140.

Case No. 124	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00131/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Boys Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance +/- 10%) Style No. 122344	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 28.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

141.

Case No. 125	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00132/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM 91 (Tolerance +/- 10%) Style No. WL0164	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 28.06.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

142.

Case No. 126	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00133/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Bib and Brace made of 69% Cotton 31% Polyester Dyed Woven Fabric GSM 230 (Tolerance +/- 10%) Style No. 104284	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 01.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

143.

Case No. 127	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00134/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. 103652	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 01.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

144.

Case No. 128	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/171/00135/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM 88 and 100% Polyester Dyed Woven Fabric GSM 81 (Tolerance +/- 10%) Style No. FL2010	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 01.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

145.

Case No. 129	M/s. Bright Choice Overseas (SPL)
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/171/00136/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Jeans Pants made out of 71% Cotton 4% Polyester 7% Modal 17% Coolmax 1% Lycra Woven Denim Fabrics GSM 355 (+/- 10%) Width: 60/62" (+/- 10%)	
Decision: M/s. Bright Choice Overseas vide their letter dated 02.07.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input quantity 34000 SQ MTR of the export product. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

146.

Case No. 129 (A)	M/s. Jindal Poly Films Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00179/AM18/DES.V Adv. Authorisation No. 0510403977 dated 08.09.2017

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 07.03.2019 and have requested for higher wastage against the above said Adv. Authorisaton which was decided by NC in its meeting No. 9/84 dated 02.08.2018. Committee decided to re-fixation of norms taking cue from J-370 and allowed norms for import items No.(1) 2148.2 MT, No.(2) 115.08 MT and No. (3) 76.72 MT on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.

147.

Case No. 129 (B)	M/s. C.L. International
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00203/AM19/DES.V Adv. Authorisation No. 0510403334 dated 05.07.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 18.06.2019 and have requested for re-fixation of norms which was decided by NC in its meeting No. 12/84 dated 13.09.2018. Committee decided to send the representation to DPIIT for their comments. The case stands deferred for re-listing on 12.09.2019.	

148.

Case No. 129 (C)	M/s. Ballistic Safety System Technology (I) P. Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00419/AM15/DES.V Adv. Authorisation No. 0910061601 dated 10.02.2015
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 05.07.2019 for fixation of norms as their case was rejected by NC in its meeting No. 14/84 dated 16.07.2015 due to non –submission of reply. Committee observed that CAD does not indicate matrix length, width and no. of bundles (Garments) made under the respective CAD. Committee is unable to calculate the requirement and decided ask the firm to furnish the above requirement of the Committee. The case stands deferred for re-listing on 12.09.2019.	

149.

Case No. 129 (D)	M/s. Kesh Knitwear
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00059/AM18/DES.V Adv. Authorisation No. 3110066703 dated 18.04.2017

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 10.09.2018 for the following correction which was decided by NC in its meeting No.12/84 dated 14.09.2017.

From	To
SION J-16	SION J-161

Committee agreed the firm's request and decided to correct the above, read as SION J -161.
RA concerned may take necessary action subject to compliance of other usual conditions.

150.

Case No. 129 (E)	M/s. Grindwell Norton Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00186/AM12/DES.V Adv. Authorisation No. 0710081890 dated 30.08.2011
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 08.05.2019 for fixation of adhoc norms against the above said Adv. Authorisation which was decided by NC in its meeting 27/84 dated 06.10.2011. Committee decided to confirm RA to check name of the firm as they stated that the company name is "Grindwell Norton Ltd.	

151.

Case No. 129 (F)	M/s. Kerala Balers P. Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00383/AM18/DES.V Adv. Authorisation No. 1010059893 dated 21.02.2018

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 30.01.2019 for ratification of norms against the above said Adv.Authorisation as their case rejected by NC in its meeting No. 9/84 dated 02.08.2018 due to non-submission of reply. Committee decided to fixation of norms taking cue from K-83 and allowed norms for import items No.(1) 1.05 kg/kg content in export, No.(2) 1.05 kg/kg content in export on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.

152.

Case No. 129 (G)	M/s. Shital Fibres Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00029/AM12/DES.V

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 29.12.2018 to amend the balance export obligation to read as "216918 kg dyed printed synthetic blankets made of 100% polyester filament yarn subject to account for difference of custom duty, if any, by switching to polyester filament yarn from Acrylic fibre against above said 8 Adv. Authorisation clubbed into Adv. Authorisation No. 3010091497 dt.29.01.2013 due to devastative fire accident took place on 12.06.2006 and another on 15.04.2012 in their factory premises. Committee also observed that firm's representative also appeared before NC on 30.05.2019 and explained their case above.

The matter was examined and the Committee observed that the un-utilized quantity of raw materials is as under :

i. Acrylic fiber-199455.29 KG
ii. Polyester Filament Yarn: 12928.29 KG

The applicant has requested for shifting the SION from existing J-32 to J-30, on the ground that the Customs Duty on both the items is same. After examining the case, the Committee observed that the applicant's request for shift to J-30 in order to save interest on the Customs Duty. It was observed that this is not possible. Customs cannot waive interest on Customs Duty just because the exporter is exporting same other product. Therefore, the Committee did not accede to the request of the firm.

RA concerned may take necessary action subject to compliance of other usual conditions.

153.

Case No. 129 (H)	M/s. Manju International
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00301/AM18/DES.V Adv. Authorisation No. 0210208098 dated 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 29.12.2018 for fixation of norms as per amendment sheet issued by RA, Kolkata on 12.07.2019 and also observed that the case was rejected by NC in its meeting No. 10/84 dated 16.08.2018. Committee decided to ask the firm to furnish the following information:

1. To indicate width of fabric to be imported or Quantity of fabric in square meter,
2. Calculation for requirement of fabric giving CAD/CAM/Lay out and efficiency.

The case stands deferred for re-listing on 12.09.2019.

154.

Case No. 129 (I)	M/s. Satti Kusumgar India P. Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00143/AM17/DES.V F. No. 01/84/050/00141/AM17/DES.V
	Adv. Authorisation No. 0310805559 dated 16.06.2016 Adv. Authorisation No. 0310805560 dated 16.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 01.06.2019 for fixation of norms against the above two Adv. Authorisation, rejected by NC in its meeting No. 17/84 dated 24.11.2016. Committee decided to ratify norms on repeat basis with the Advance Authorisation No. 0310804060 dated 20.04.2016 decided by NC in its meeting No. 16/84 dated 10.11.2016.

RA concerned may take necessary action subject to compliance of other usual conditions.

155.

Case No. 129 (J)	M/s. Global Mode and Accessories P. Ltd.

NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00040/AM19/DES.V Adv. Authorisation No. 0510406020 dated 28.03.2018.

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 07.07.2019 for re-open the case as their case was rejected by NC in its meeting No. 8/84 dated 19.07.2018 due to non submission of reply. After detailed deliberation, Committee observed and decided to ask the firm to furnish the following :

1. CAD is not found in enclosed documents,
2. PH before NC to explain their case,
3. Justification for requirement

The case stands deferred for re-listing on 12.09.2019

156.

Case No. 129 (K)	M/s. Beeku Exports
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00156/AM19/DES-V Adv. Authorisation No. 0410163686 dated 13.11.2017.

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 18.07.2019 for re-fixation of norms for the export product Sl. No. 2 & 3 as the quantity allowed for inputs is low against the above said Adv. Authorisation which was decided by NC in its meeting No. 11/84 dated 30.08.2018. Committee reviewed the request of the applicant and also going through CAD, Sample submitted and agreed to allowed 3.12 square mtr. /Piece for item No. 2 i.e. Men's Full Sleeve and 3.0 square meter/ piece for Men's Half sleeve on input of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

157.

Case No. 129 (L)	M/s. JPM Exports P. Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00219/AM17/DES-V Adv. Authorisation No. 0210206882 dated 28.03.2018.

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 26.06.2019 for fixation of norms against as their case was rejected by NC in its meeting No. 09/84 dated 03.08.2017 due to non –submission of reply. Committee observed that applicant has stated they have attached the CAD but the same was not found with the papers submitted by applicant. Hence, Committee unable to work out the requirement and decided to ask the above requirement.

The case stands deferred for re-listing on 12.09.2019

158.

Case No. 129 (M)	M/s. Panorama Exports Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/171/00072/AM20/DES-V Special Adv. Authorisation No. 0510410818 dated 04.06.2019.

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 31.07.2019 for minor amendment to add the word "Yarn Died" in both import and export item description in Bill of Extry, as the objection raised by Custom Appraiser that the fabric is 'Yarn died'. The raw material has been cleared by the Custom against the above said Special Adv. Authorisation. Request of applicant has considered by NC and after having gone through the paper submitted, observed that applicant had imported the fabric and export the garments. Whether the fabric is yarn dyed /undyed, it does not make any difference in requirement of fabric per piece of each garments. As such the NC agreed with the request of applicant.

RA concerned may take necessary action subject to compliance of other usual conditions.

159.

Case No. 129 (N)	M/s. Global Stellate

NC Meeting No. 06/AM20 dated 20.06.2019 actually held on 09.07.2019	F. No. 01/84/050/00347/AM18/DES-V Adv. Authorisation No. 3010104186 dated 15.12.2017.
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 15.07.2019 for review the quantity of norms decided by NC in its meeting No. 24/84 dated 01.03.2018 as the quantity amended by RA on 20.12.2018. Committee observed that paper submitted by applicant are illegible. Further the CAD submitted by them mentioned the width as 1.54 mtr & length has 335 mtr which works out to 5.159 SQM. In the absence of pieces of garments made under the above CAD it leads not where to work out the requirement per piece. NC decided to the applicant may give proper CAD mentioning length, width, not bundles and also submit "bill of entry, shipping bill for the respective Adv. Authorisation to verify the quantity of export /import. The case stands deferred for re-listing on 12.09.2019	

160.

Case No. 129 (O)	M/s. Superhouse Ltd.
NC Meeting No. 06/AM20 dated 20.06.2019	F. No. 01/84/050/00473/AM16/DES-V Adv. Authorisation No. 0610038273 dated 09.12.2015.
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 16.07.2019 for fixation of nroms as their case was rejected by NC in its meeting No. 15/84 dated 27.10.2016 due to non-submission of reply. Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	